

Year	No. of complaints
2009-2010	742
2010-2011	2497
2011-2012	2323
2012-2013	1809
2013-2014	1564

Children of imprisoned parents

2180. SHRIMATI RENUKA CHOWDHURY:

SHRI MANSUKH. L. MANDAVIYA :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has formulated any scheme for rehabilitation of the children, especially female children, who are left on their own as their earning parents or both of them are in prison; if so, the details thereof;

(b) if not, the reasons for delay in the matter despite court's direction in this regard; and

(c) the steps taken by the Government for financial sustenance, education and welfare of such children until their parents are released from prison ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) "Prison" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prison is primarily the responsibility of the State Governments.

The Ministry of Women and Child Development has introduced the Integrated Child Protection Scheme (ICPS), a Centrally Sponsored Scheme in 2009-10, to contribute to the improvement in the well being of children in difficult circumstances including children in need of care and protection and children in conflict with law. Under ICPS, financial assistance is provided to State Governments/UT Administrations, for provision of services for such children, including children of imprisoned parents who are children in need of care and protection. These include placement in Children's Homes if there is no family to look after the said child, or sponsorship support if the child is living with family (financial support for education) to ensure that their education can continue

in an undisturbed manner. Once placed in a children's home the said child would receive multiple kinds of care and support including food, education, medical attention, vocational training, counseling etc. so that despite their disturbed family circumstances they can continue to develop to their full potential.

Further, the Ministry of Home Affairs has issued a comprehensive advisory dated 15th May, 2006 on 'Facilities to the children of women prisoners-Guidelines issued by the Supreme Court – regarding', which provides *inter-alia*, for steps to be taken by the States/UTs for providing education and recreation for children of female prisoners and also providing for crèches and nursery attached to the prison for women to look after children of women prisoners – children below three years of age shall be allowed in the crèches while those between three and six years of age shall be looked after in the nursery.

Funds for welfare of children and women

2181. SHRI MOHD. ALI KHAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is implementing schemes for the welfare and development of children and women in the country; and

(b) if so, the details thereof State/Union Territory-wise, along with the funds released/spent under each scheme and the results yielded so far particularly in the rural areas ?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The details of various schemes being implemented by the Ministry of Women and Child Development for the welfare and development of children and women in the country, including rural areas and the State/Union Territory-wise funds released/spent under each scheme and the number of beneficiaries covered are given in the Annual Report of the Ministry for the respective years, which are available in the Library of Rajya Sabha Secretariat and also on the Ministry's website www.wcd@nic.in. During 2014-15, the Government has introduced 'Beti Bachao Beti Padhao Campaign' with the objectives to empowering the girl child and enabling her education through a mass campaign with focused intervention in 100 critical districts with low Child Sex Ratio (CSR) so as to effectively enhance CSR there. For current financial year 2014-15, a budget allocation of ₹21,100.00 crores has been made to the Ministry, for all plan schemes put together. Out of this allocation, an amount of ₹12,712.23 crores has been released for utilization.